

In the Central Administrative Tribunal Bangalore Bench Bangalore

Application No. 534/95 & 1079 to 1086/95 & 1389 to 1393/95

ORDER SHEET (Contd.)

Sri A.S. Srinivasiah & 13 vs *Y. Secy. M/o. Defence, N. Delhi* Amr.

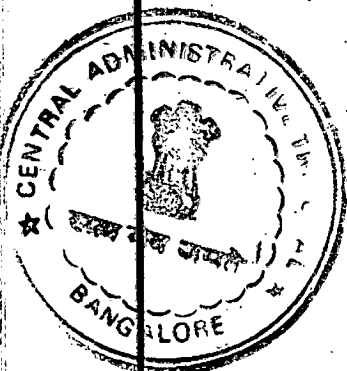
Date	Office Notes	Orders of Tribunal
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PKS (VC)/TVR (MA)
20.11.1995

ORDERS ON M.A. No. 483/1995

Having heard the Standing Counsel, we think it inappropriate to further extend the time already allotted for compliance with the directions of this Tribunal in O.A. 534/95 & 1079 to 1086/95 & 1389 to 1393/95. 3 months time was granted at that time for compliance with the directions. Thereafter, ~~more months~~ there was one more extension for one month. Even today, the department is in a stand still position.

2. Standing Counsel tells us that the Department is yet to file an SLP challenging our order referred to supra and that is why further extension of time is necessary. We do not think that to be a sufficient ground for extension of time. We do not know whether the department has already filed an SLP and if that is in the offing at what stage it is.



Even so, it is not a proper ground for extending the time further. However, we direct that in case an SLP is filed and the department meets with any success therein, the directions given in the O.A. supra will certainly stand modified or regulated to the extent of the success in the SLP.

3. With this direction, this M.A. for extension of time is rejected. We direct the department to implement the ^{shortened} direction forthwith.

Sd-

sd-

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

Section Office
Central Administrative Tribunal
Bangalore Bench
Bangalore



Recd as R.L. No. 191
R
28/9/96

SECTION IV A

248/96/IVA
B.No.

Supreme Court of India
New Delhi.

Dated : 7/2/96

From

Assistant Registrar,
Supreme Court of India,
New Delhi.

Add copies of this to all the
relevant files & enter in registers.

To

The Registrar,
Central Administrative Tribunal,
at Bangalore

O to a copy of O.A. order in the first set with
a copy of this as per R.L. No. of R.P. 93.
There is only notice not
1-43

In L.A. No. (Appln for C/delay) Stay of O.A. order
3190-

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 3232/95

(Petition under Article 236 of the Constitution of India for Special Leave to appeal from the

L 31.3.95, 25.8.95, 31.3.95, 15.6.95 & 19th June, 95 of O.A. Nos. 1337, 1338

Judgment and Order dated in O.A. Nos. 1364-82/95

C.A.T.

R.A. Nos. 43 to 50 of 1995 and O.A. Nos. 534, 1079 to 1086 & 1389 to 1393 of 1995)

WITH I.A. (Appln for Stay)

Union of India & Ors.

Petitioner
11/03/96

Versus

B. Bhaskar Rao & Ors.

.. Respondent
JI

Sir,

I am directed to forward herewith a certified
copy of the Order

20/1/96

of this Court dated passed in the
matter above-mentioned, for your information
and necessary action.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR

Copys 97, 98, 99/95
(in O.A. 1337/94, 1378/94 & 534/95)
are on these O.A.s.

Next due before court
on 15.4.96. Copies of
this added to those
files

R
13/96

1337/8-1364/95-1375/95-1389/95
S/

1338 X 12/96 to 1382/94 - 1385/95

R. RAS 1386/95 (in O.A. 1389 & 1385 to 1382/94) 20/1/96

A. O.A. 1079 to 1086/95 & 1389 & 1393/95 20/1/95

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 1 TO 43

(Applications for condonation of delay in filing SLP)

Certified to be a true copy

Sup. C. 52

Registered

Supreme Court of India

62511

PETITION FOR SPECIAL LEAVE TO APPEAL¹⁹⁹ (CIVIL) NOS. 3190 TO 3232 OF 1995

(Petition under Article 135 of the Constitution of India from the Judgment and Order dated 31.3.95 of the Central Administrative Tribunal at Bangalore in Original Application Nos. 1337, 1338, 1364 to 1382 of 1994 and dated 25th August, 1995 in Regular Appeal Nos. 43 to 50 of 1995 and the judgment dated 15th June, 1995 in OA Nos. 534, 1079 to 1086 and 1389 to 1393 of 1995.)

WITH

INTERLOCUTORY APPLICATIONS NOS. 44 TO 86

(Applications for Stay by notice of Motion with a prayer for an ex-parte Order).

1. Union of India
represented by the Secretary,
Ministry of Defence,
New Delhi.
2. The Engineer-in-Chief,
Kashmir House,
Army Headquarters,
HQ Post Office,
New Delhi 110 011.

.. PETITIONERS

VERSUS

1. B. Bhaskar Rao,
C/o GE, Camp,
Belgaum.
2. B.G. Patil,
Now working as Chief Engineer's
Office (Navy),
Colaba,
Bombay.
3. N.P. Patil,
C/o GE, Camp,
Belgaum.
4. B.G. Varna,
C/o Garrison Engineer,
Camp, Belgaum.
5. G.V. Kakare,
C/o Garrison Engineer,
Behu Road,
Pune.
6. S.M. Mulgund,
AGE(I), AF, Samba,
Belgaum.

..2..

7. S. G. Fhalkke,)
C/o Garrison Engineer,)
Camp, Belgaum.)
8. M. D. Talwar,)
C/o CWE,)
Tejpur, Assam.)
9. B.N. Kadapatti,
C/o AGE (I) AF, Sambra,
Belgaum.
10. P.R. Malkari,
C/o AGE (I), AF, Sambra,
Belgaum.
11. M.M. Shirur,
C/o GE, Camp,
Belgaum
12. V. I. Chavan,
C/o GE, Camp,
Belgaum
13. S. L. Dubbanmardi,
C/o AGE (I), AF, Sambra,
Belgaum.
14. S.N. Muchandi,
C/o EG, Camp,
Belgaum
15. Narayan Tarhalkar,
C/o GE, Camp,
Belgaum
16. A.J. Jolly,
C/o GE, Panaji,
Goa.
17. Anilimar, P.K.
C/o GE, Camp,
Belgaum - 9
18. S.B. Inad,
C/o GE, Camp,
Belgaum-9
19. S.R. Hosurkar,
C/o AGE(I) AF, Sambra,
Belgaum

All respondents 1 to 8 in SLP Nos.
3191/96 SLP No.3204-3210/96 and
SLP Nos.3211/ to 3218/96 @ OA No.
1338,1376-82/1994 R.A.No43-50/95.

..3..

21. Mathew Baby, Respondents in SLP Nos. 3190/96, SLP
C/o GE, Camp, 3192-3203/96 @ out of O.A.No. 1337 and
Belgaum. 1364-1375/91.
22. A. S. Srinivasiah,
S/o A. Subramaniah,
C/o C.E. (Air Force),
Bangalore.
23. A. Krishnamurthy,
S/o K. Adikesava,
C/o Chief Engineer (Air Force),
Bangalore.
24. M. R. Parahalada Rao,
S/o M. Naghupathi Rao,
C/o E.E. (Air Force),
Bangalore.
25. B. N. Radhakrishna Setty,
S/o late B. Marayana Setty,
C/o C.E. (Air Force),
Bangalore.
26. M. P. Divakar,
S/o M. Puttanna,
C/o E.E. (Air Force),
Bangalore.
27. M. N. Siva Kumar,
S/o Late M. K. Nanjundiah,
C/o C.E. (Air Force),
Bangalore.
28. A. S. Subbrama Jois,
S/o Late A. G. Seetharama Jois,
C/o C.E. (Air Force),
Bangalore.
29. C. R. Lakshmi Kanth,
S/o Late Rangaswamy Iyengar,
C/o C.E. (Air Force),
Bangalore.
30. Sadasivam Balakrishna Pillai,
S/o Sadeeshivan Pillai,
C/o GE, Belgaum.
31. S. Raja Rao,
S/o Late S. Srinivasa Rao,
C/o G.E. (P), Air Force,
Yelahanka, Bangalore.

32. Gurusidda Basappa Emmi,
s/o Basappa M. Emmi, c/o AGE(I),
Air Force, Samba-591124.
33. Laxman Bodharacharya Marachari,
s/o Bodharacharya Govindacharya,
Narahar, c/o AGE(I), Air Force,
Samba, Belgaum.
34. B.L. Raghavendra Raju,
s/o Late K.L. Srinivasa Raju,
C/o GE(P) (I) R & D (West),
Bangalore-560039.

..in SLP 3219/96, 3220-3227/96,
3228-3232/96 & out of O.A.
534/1995, 1079 to 1986/1995,
and 1389-1393/

.. Respondents.

Dated: the 29th January, 1996.

CORAM:

HON'BLE MR. JUSTICE S.P. BHARUCHA
HON'BLE MR. JUSTICE S. SAGHIR AHMAD

For the Petitioners : Mrs. Anil Katiyar, Advocate.

For the Caveator/Respondents Nos.)
1, 3, 7 in SLP Nos. 3191, 3204-10/1996 }
and 3211-3218/96

For Respondent Nos. 1, 6 & 7 in SLP)
Nos. 3190/96 & 3192-3203/96

Mr. Rama Jois, Senior Advocate.
(Shri A.K. Goel & Ms. Sheela
Goel, Advocates with him.)

THE APPLICATIONS FOR CONDONATION OF DELAY IN FILING SPECIAL LEAVE PETITIONS alongwith Petitions for Special Leave to Appeal and applications for Stay above-mentioned being called on for hearing before this Court on the 29th day of January, 1996, UPON hearing counsel for the appearing parties above-mentioned THIS COURT while directing issue of Notice to the Respondents herein to show cause why delay in filing the Petitions for Special Leave to appeal be not condoned and Special Leave be not granted to the Petitioners herein to appeal to this Court from the Judgment and Order above-mentioned and upon counsel for the above-mentioned respondents BOTH accepting notice on their behalf BOTH ORDER that pending the hearing and final disposal by this Court of the applications mentioned above for stay/ after notice,

..5..

the Contempt proceedings pursuant to the Judgment & Order dated 31st March, 1995 of the Central Administrative Tribunal at Bangalore in Original Application Nos. 1337, 1338, 1364 to 1382 of 1994 and dated 25th August, 1995 in Regular Appeal Nos. 43 to 50 of 1995 and dated 15th June, 1995 in OA Nos. 534, 1079 to 1086 and 1339 to 1393 of 1995 shall not be pursued;

AND THIS COURT DOth FURTHER ORDER THAT this ORDER be punctually observed and carried into execution by all concerned.

WITNESS the Hon'ble Shri Aziz Mushabber Ahmadi, Chief Justice of India at the Supreme Court, New Delhi, dated this the 29th day of January, 1996.

511-
(K.C. SETHI)
DEPUTY REGISTRAR (JUDICIAL)

SUPREME COURT

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 1 TO 43

(Applications for condonation of delay in filing SLP)

IN
PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS.
3190-3232 OF 1996

WITH

INTERLOCUTORY APPLICATION NOS. 44 Defendant

(Applications for Stay by Notice of Motion with a prayer for an ex-parte Order)

Union of India & Ors.

Versus

PETITIONERS/
APPELLANTS

Chachar Rao & Ors.

Respondent

ORDER DIRECTING ISSUE OF SHOW CAUSE NOTICE
DIRECTING THE CONTENT PROCEEDINGS SHALL
NOT BE PURSUED IN THE MEANTIME.

DATED THIS THE 29TH DAY OF JANUARY, 1996

Dated the

day of

Engrossed by S/ SHRI Mrs. Anil Katiyar,

Examined by Advocate on Record for the Petitioners

Compared with S/ Mrs. Sheela Goel,

No. of folios Advocate on Record for the Caveator/Respondents
in SLP Nos. 3190, 3191, 3192 & 3210/96

3192-3203/96, 3204-410/96, 3211-3218/96

SEALED IN MY PRESENCE

[Signature]

Copy to O.A. 534/95

Recd. as P.L. 16463.
22/4/96

SECTION IV A

S.No. 248/96/IVA.....

Supreme Court of India
New Delhi.

Dated : 18/4/96

From

Assistant Registrar,
Supreme Court of India,
New Delhi.

To

The Registrar,
Central Administrative Tribunal, at Bangalore.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 3127/322
SS

(Petition under Article 136 of the Constitution
of India for Special Leave to appeal from the

Judgment and Order dated 31/3/95 of the

C.A.T. at Bangalore in O.A. Nos. 1337, 1338, 1364 to 1382 of
1994 and dated 25/8/95 in R.A. Nos. 43 to 50/95 and dated 15/6/95
in O.A. Nos. 534, 1079 to 1086 and 1389 to 1393 of 1995
Union of India & Anr. .. Petitioner,

Versus

B. Bhaskar Rao & Ors.

.. Respondent

Sir, In continuation of this Registry's letter dt.
7/2/96 I am directed to forward herewith a certified
copy of the Order

of this Court dated 8/4/96 passed in the
matter above-mentioned, for your information
and necessary action.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR

P.T. Bhaskar Rao

add Copies of this to all the relevant files, note & enter in Register.
LPB are dismissed. Earlier order dt. 29/1/96, directing C.P. on
files of CAT in O.A. Nos. 1337, 1338, 1364 to 1382 of 1994 & dated 25/8/95 in R.A. Nos. 43 to 50/95 and dated 15/6/95 in O.A. Nos. 534, 1079 to 1086 and 1389 to 1393 of 1995. Hence, add Copies of this
with encls to C.P. 97, 98, 99/95 & note on these files also. We need to Cte UR 143
Rep'93, as the Bench is aware in C.P. 97, 98, 99/95.

So (JII)/Sri.S.

77318

IN THE SUPREME COURT OF INDIA

CRIMINAL/CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 3190 TO 3232 OF 1996

(Petitions under Article 136 of the Constitution of India from the Judgment and Order dated 31st March, 1995 of the Central Administrative Tribunal at Bangalore in Original Application Nos. 1337, 1338, 1364 to 1382 of 1994 and dated 25th August, 1995 in Regular Appeal Nos. 43 to 50 of 1995 and dated 15th June, 1995 in O.A. Nos. 534, 1079 to 1086 and 1389 to 1393 of 1995.)

WITH

INTERLOCUTORY APPLICATION NOS. 44 TO 86
(Applications for Stay by Notice of Motion)

Union of India & Anr.

.. Petitioners

Versus

B. Bhaskar Rao & Ors.

.. Respondents

(FOR DETAILED CAUSE TITLE PLEASE SEE
EARLIER ORDER DATED 29TH JANUARY, 1996)

Dated 8th April, 1996

CORAM :

HON^{BLE} MR. JUSTICE S.P. BHARUCHA
HON^{BLE} MR. JUSTICE S.C. SEN

For the Petitioners

: Mr. Altaf ^{Pr}Altaf Ahmad, Additional
Solicitor General.

(Ms. Anil Katiyar, Advocate with him.)

For the Respondents

: Mr. M.R. Ramajais, Senior Advocate.

(Mr. A.K. Goel & Ms. Sneela Goel,
Advocates with him.)

THE Petitions for Special Leave to Appeal and
Applications for Stay above-mentioned being called on
for hearing before this Court on the 8th day of April, 1996,
UPON hearing counsel for the parties herein THIS COURT

..2/-

..2..

DOTH ORDER THAT Petitions for Special Leave to Appeal above-mentioned be and are hereby dismissed AND consequently this Court's Order dated 29th January, 1996 made in Interlocutory Applications Nos. 44 to 56 above-mentioned be and are hereby Vacated;

AND THIS COURT DOTH FURTHER ORDER THAT this ORDER be punctually observed and carried into execution by all concerned.

WITNESS the Hon'ble Shri Aziz Mushabber Ahmadi, Chief Justice of India at the Supreme Court, New Delhi, dated this the 8th day of April, 1996.

52/-
(K.C. SETHI)
DEPUTY REGISTRAR (JUDL.)

SUPREME COURT

CRIMINAL/CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 3190 TO 3232 OF 1995

WITH

^{No.} INTERLOCUTORY APPLICATION NOS. 44 TO 85 ^{of 199}
(Applications for Stay by Notice of Motion)

Union of India & Anr.

Appellant
Petitioner S

Versus

Chackar Rao & Ors.

Respondent S

ORDER DISMISSING SPECIAL LEAVE PETITIONS
AND VACATING STAY.

DATED THIS THE 6TH DAY OF APRIL, 1996

Dated the _____ day of _____

Engrossed by S/ SRI Mrs. Anil Katiyar,

Examined by Advocate on Record for the Petitioners,

Compared with SRI Mrs. Sneela Goel,

No. of folios Advocate on Record for the Respondents.

SEALED IN MY PRESENCE
21/4

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Contempt Petition No.99 of 1995 in

Dated: 2 MAY 1996

APPLICATION NO. 534 of 1995, 1079 to 1086 of 1995 and 1389 of 1995
to 1393 of 1995.

APPLICANT(S) :

V/s.,

RESPONDENTS :

Sri.A.S.Srinivasaiah, and others.,

Sri.Nambiar, Secretary, M/o. Defence,
New Delhi and another.,

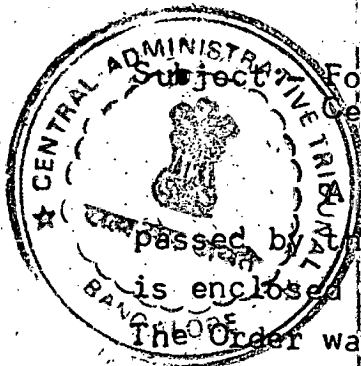
To.

1.

Sri.N.G.Phadke, Advocate,
'Kausalya', No.502/40,
54th Cross, Third Block,
Rajajinagar, Bangalore-10.

2.

Sri.M.Vasudeva Rao, Addl.CGSC,
High Court Bldg, Bangalore-1.



Forwarding of copies of the Orders passed by
Central Administrative Tribunal, Bangalore-38.

-x-x-x-

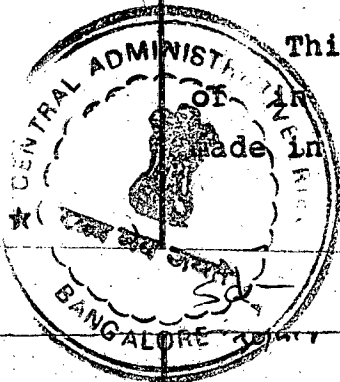
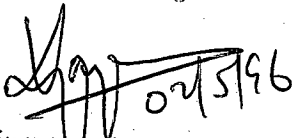
A copy of the Order/Stay Order/Interim Order,
passed by this Tribunal in the above stated applicatio(s)
is enclosed for information and further necessary action.
The Order was pronounced on 30th April, 1996.

Deputy Registrar
Judicial Branches.

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No..... CP 99 of 199 5

ORDER SHEET (Contd.)

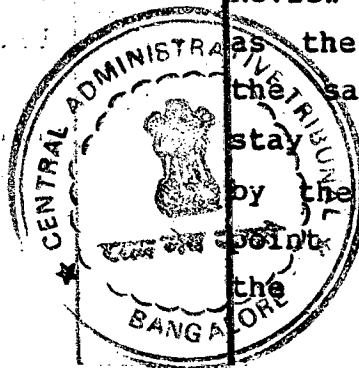
Date	Office Notes	Orders of Tribunal
		DPH VC/VR MA 30th April 1996  This petition is disposed in terms of the order made in CP No.97/95. sd- MEMBER [A] VICE-CHAIRMAN TRUE COPY  Section Officer Central Administrative Tribunal Bangalore Bench Bangalore

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

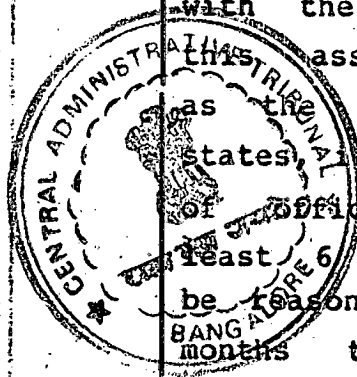
Application No. C.P.97/95 of 199

ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
		DPH VC/VR MA 30th April 1996 <u>ORDER</u> We are not satisfied with the grounds made out in the affidavit filed by the 2nd respondent. We find that the time granted by this Tribunal to obey and comply with the directions made is as far back as in the month of March 1995 in the O.A.s disposed of. As rightly pointed out by the petitioners counsel, after this Tribunal granted time to the respondents in the month of July 1995 no progress has been made and the respondents were concerned only in filing Review Application, SLP, as the case may be but at the same time no order of stay having been granted by the Supreme Court at any point of time though only the contempt proceedings



Date	Office Notes	Orders of Tribunal
		were stayed by the Supreme Court for two months. These events did not come in the way of the respondents to work out the modalities to comply with the directions given by this Tribunal. Though the respondents sought for six months time on earlier occasions, in the affidavit filed by the 2nd respondent they have prayed for 10 months now to comply with the directions of this Tribunal. This only reflects ^{on} the manner and attitude of the respondents towards the order passed by this Tribunal and ^{though} we are reluctant to grant any further time, the respondents' counsel assures that if further reasonable time is granted, the respondents without seeking further time or indulgence of this Tribunal, will comply with the directions. With this assurance held out, as the respondents' counsel states, in view of the number of officers involved, at least 6 months time would be reasonable, we grant six months time finally with



In the Central Administrative Tribunal
Bangalore Bench
Bangalore-11-

Application No. CP 97/95 of 199

ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
		a specific understanding that in the event of the order not being complied with the concerned respondents will have to face the consequences. If they do not comply with as directed, the question of saddling interest may be considered along with the penal consequences that may follow for contempt. The petition is disposed of with this direction. sd- MEMBER [A] VICE-CHAIRMAN TRUE COPY 20/5/96 Section Officer Central Administrative Tribunal Bangalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Misc. Appln. No. 438 of 1995 in

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 033.

Dated: **27 OCT 1995**

APPLICATION NO. 534/95; & 1079 to 1086 of 95 and 1389 to 1393 of 95.

APPLICANTS: Sri. A. S. Srinivasaiah and thirteen others.,

V/S.

RESPONDENTS: Secretary, Ministry of Defence, New Delhi
and another.

To

1. Sri. N. G. Phadke, Advocate,
'Kausalya', No. 500/40,
54th Cross, Third Block,
Rajajinagar, Bangalore-10.
2. Sri. M. Vasudeva Rao, Addl. C. G. S. C.
High Court Bldg, Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal; Bangalore-38.

---xxx---

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 20-10-1995.

Issued on

27/10/95

[Signature]

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

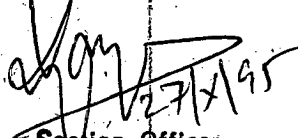
[Signature]

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No. 534/95 & 1079 & 1086/95 and 1389 & 1393/95 of 199

ORDER SHEET (Contd.)

Smt. A.S. Sriniwasiah & 13 OAs vs. Secy. F to. Defence, New Delhi & Ann.

Date	Office Notes	Orders of Tribunal
		<u>VR(MA)</u> 20-10-1995 M.A.No.438/95 in OAs. 534/95 & 1079 to 1086/95 & 1389 to 1393/95 Heard Shri.M.V.Rao on M.A.438/95 where the Department has prayed for extention to time of 3 more months for compliance of the direction of the Tribunal decided on 15-6-1995. Time extended by one more month, by which the time Department has to comply with the directions . No more extention will be given. M.A. is disposed of as above. Sd/- 20/10/95 M(A)  TRUE COPY  Section Officer Central Administrative Tribunal Bangalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

M.A.No A 28/96

Dated. 15.11.96

In APPLICATION NO. 534/95 & 10795 1086/95 & 1389 to 1393/95

APPLICANT(S) : A.S. Srinivasiah and ors
V/s.,

RESPONDENTS : COP by Secy., M/o Def. & ors.

To.

1. Shri N. G. Phadke, Advocate,
502/40, 54th Cross, III Block,
Rajaji Nagar,
Bangalore - 560010.
2. Sh M. V. Rao,
Addl. Central Govt. Standing Counsel,
High Court Building
Bangalore - 560001

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal, Bangalore-38.

-x-x-x-

A copy of the Order/Stay Order/~~Interim Order~~,
passed by this Tribunal in the above stated applicatio(s)
is enclosed for information and further necessary action.

The Order was pronounced on 15.11.96.

Issued
19/11/96
gm*

O/C

For Deputy Registrar
Judicial Branches.

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No. 534/95 & 1079 to 1086/95 & 1389 to 1393/95 of 199
ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
		VR(MA)/GRR(MJ) ----- Dt. 15-11-1996 M.A.NO.428/1996 The case has come up before us today for dealing with M.A.No.428/1996 which seeks extenstion of time by three months to comply with the direction of the Tribunal in O.A. Nos. 534/95 & 1079 to 1086/95 & 1389 to 1393/95. This MA is dated 29th October, 1996. Subsequently an affidavit has been filed dated 6-11-1996 which affirms that the department had fully complied with the directions in the OAs referred to supra. In view of this subsequent affidavit, the MA No.428/96 has become infructuous and is dismissed accordingly.



